

ITEM NO.60

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1527/2015

(Arising out of impugned final judgment and order dated 02/08/2014 in SA No. 490/1988 passed by the High Court of Judicature at Allahabad)

SANT RAM AND ORS.

Petitioner(s)

VERSUS

BADRI

Respondent(s)

(with appln. (s) for permission to submit additional document(s) and interim relief and office report)

Date : 10/08/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Karan Mathur, Adv.
Mr. Jayant Mohan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by learned counsel for the petitioner, let the matter be listed after two weeks.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master